

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 3656
TO BE ANSWERED ON 16.03.2020**

Control over Fees of Private Technical Institutes

†3656. SHRI PASHUPATI NATH SINGH:

SHRIMATI ANNPURNA DEVI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any control over the issues relating to fees of private technical institutes;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor along with the reactions of the Government thereto; and
- (d) the manner in which the Government takes action against any private technical institute if it does not work under the regulatory control of the Government?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (d): Realizing the need to streamline the tuition and other fees being charged by all technical institutions, the Government of India had constituted a National Fee Committee under the Chairmanship of Shri B.N. Srikrishna, Retired Justice of Supreme Court of India for prescribing guidelines for charging tuition and other fees for technical courses. The Committee recommended the maximum limit on tuition and other fees to be levied and formula for increasing the fees. National Fee Committee report was communicated to all the State Governments for implementation. In line with the National Fee Committee, State Level Fee Committees have been constituted in all the states except Sikkim.

The AICTE approved technical institutes are mandated by the provisions of AICTE Approval Process Handbook (APH), to declare on their website the tuition fee, examination fee etc. and adhere to the fee prescribed by National/ State Fee Committee. In case of violation of the said norms and guidelines, the erring institution is subjected to the punitive actions which inter-alia include reduction in approved intake and withdrawal of approval of the institution.
